

Government on the recommendations contained in their Second Report on the Ministry of Finance (Bureau of Public Enterprises) and Ministry of Home Affairs-Reservations for Scheduled Castes and Scheduled Tribes in Public Undertakings.

14.56 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND TRANSPORT AND SHIPPING (SHRI RAGHU RAMAIAH) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday the 16th August, 1970, will consist of :—

- (1) Consideration of any part discussed item of Government Business carried over from today's Order Paper.
- (2) Further discussion on the Motions regarding Elayaperumal Committee Report on Untouchability, Economic and Educational Development of Scheduled Castes and the 16th, 17th and 18th Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1966-67, 1967-68 and 1968-69.
- (3) Further consideration of the Motion by Shri Prakash Vir Shastri regarding subversive and violent activities in the country.
- (4) Consideration of the Resolution seeking disapproval of the Delhi University (Amendment) Ordinance, 1970 and consideration and passing of the Delhi University (Amendment) Bill, 1970, as passed by Rajya Sabha.
- (5) Consideration and passing of :—
 - The Telegraph Wires (Unlawful Possession) Amendment Bill, 1968, as passed by Rajya Sabha.
 - The Architects Bill, 1970, as passed by Rajya Sabha.
 - The Patents Bill, 1967, as reported by the Joint Committee.

- (6) Further discussion (under Rule 193) on the large scale migration of Hindu Minorities from East Pakistan and the steps taken by the Government to check it at 5.30 P. M. on Tuesday, the 11th August, 1970.
- (7) Discussion (under Rule 193) on the devastation caused by the recent floods in Assam and the measures taken by the Government to meet the situation to be raised by Shri Hem Barua and others at 5 p. m. on Thursday the 13th August, 1970.

SHRI NAMBIAR (Tiruchirappalli) : I had raised the question of interim relief last week itself. There must be a discussion on the need to grant interim relief to Central Government employees.

MR. DEPUTY-SPEAKER : I have a letter from Shri S. M. Banerjee. I shall call others also. I shall give permission to others also, but Shri S. M. Banerjee has written to me. So, I shall call him first.

SHRI S. M. BANERJEE (Kanpur) : I am happy that the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes as also the Elayaperumal Committee's report are being discussed. But I would like to mention two or three small points.

Repeated requests have been made in this House by all sections of this House, by many Members belonging to various political parties that Government should come out with a statement regarding interim relief to Central Government employees. The prices have gone up and that has been agreed to by the hon. Minister Shri Y. B. Chavan also when he was replying to the calling-attention notice given notice of by some hon. Members. At that time, this question was raised by many Members of this House, that he should mention something about interim relief also. But he said that it was not relevant at that time. Many of us have tabled calling-attention-notices on the subject, and we want that Government should announce interim relief or ask the Commission to submit a report on interim relief, because the Central Government employees as a whole have taken the decision to load

[Shri S. M. Banerjee]

a procession and start an agitation from the 18th of this month. I would request you to kindly ask the hon. Minister of Parliamentary Affairs to ask the Finance Minister to make the announcement or to allow a discussion on the need to give interim relief. We have already tabled a motion regarding that.

There is a strike going on in the South-Eastern Railway. About 25,000 to 35,000 employees are involved in this strike. The Railway Minister has not cared to make any statement about it here. We expected Shri Nanda to be here. I do not know whether he is involved in negotiations. But the president of the South-Eastern Railway-men's Union, Shri Indrajit Gupta is here. But the hon. Minister is not here to make a statement. I would request that the Railway Minister should make a statement.

Certain promises were made by the former Minister of Industrial Development, Shri F. A. Ahmed when there was a strike going on in the Bharat Heavy Electricals, Hardwar, and he made certain commitments, and the secretary signed it. But it is most unfortunate that the assurance given to nearly 80,000 employees of the Bharat Heavy Electricals, Hardwar, are not being respected now or implemented by the hon. Minister. I had seen Shri Dinesh Singh in this connection. I would request you to kindly ask him to make a statement.

15.00 hrs.

In this House many promises have been made that the policemen who were involved in demonstration in Delhi would be taken back. The Home Minister had already made up his mind to issue a statement to this effect, but suddenly there was the Cabinet reshuffle. Now that the Prime Minister herself is the Home Minister, how long does she want these policemen to suffer? Let them be reinstated immediately without delay.

Lastly, I would request you to kindly see that a discussion allowed on interim relief. Or ask the Home Minister or Finance Minister to make a statement to avoid the impending unrest among Central Government employees.

MR. DEPUTY-SPEAKER : Shri Sondhi has written to me that he wants permission under rule 377 to discuss certain things. At 3 P M. we have to take up the private member's business. He can take some other occasion for it. At the moment, we are discussing the business for next week. He and other members who would like to take this opportunity to suggest inclusion of items for next week's business may do so now.

SHRI S KUNDU (Balasore) : Last Friday also, we made a fervent request through you to the hon. Minister to ask the Railway Minister or the Finance Minister to make a statement on the demonstration which the AIRF organised here when 50,000 railwaymen from all over India submitted a charter of demands. They demanded an interim relief. So far nothing has happened. I met the Speaker and gave it in writing, because he wanted me to put it in writing. I had also written to Shri Nanda. I was told that my letter would be forwarded and the Minister would make a statement. But nothing has come. You can imagine the anguish and agony of the railwaymen. Not only I but many other members have repeatedly requested Government to make up their mind about interim relief not only for railwaymen but for all Central Government employees. I want a statement on this and some time for discussion.

Another important point is about the reinstatement of the Delhi Policemen who had gone on strike. We were promised that the cases against them would be withdrawn. But nothing has happened. This is unfortunate.

Then there should be a discussion about Bokaro. Money is being wasted there. There is news that the Chairman has threatened to resign because deliveries of machinery ordered are not according to schedule. Bokaro was estimated to cost about Rs. 500 crores. Now it has gone beyond Rs. 800 crores. If the House does not discuss it, I think it will tend in Rs. 1200 crores.

SHRI M. L. SONDHI (New Delhi) : I would request Shri K. C. Pant to come a little forward so that he can be responsive to what we suggest. 4,000 workers of the

NDMC are on strike for the last two days. They are assembled in large numbers at Parliament Street. Our civic services are threatened. There are charges of victimisation. It is alleged by the employees that people have not been given justice and certain corrupt officials are being shielded. This is a most serious matter. Shri Pant, in the interest of everybody who lives in Delhi, should not shirk the issue and come forward to attend to their grievances.

I support the plea for interim relief. There was a promise that even government pensioners would be helped by the Pay Commission. There is a statement here to that effect. They seem to be going back on it.

I also support the demand for reinstatement of the Delhi policemen who went on strike and withdrawal of cases against them.

I would reemphasise that what I have said about the NDMC is very crucial. Water supply is already short here. This may be further affected. Four thousand workers are on strike.

SHRI NAMBIAR : I strongly support the plea for interim relief. Interim relief is given by the Finance Ministry. At least the discussion should be granted now. Money can be got later.

Another point is that 3,000 workers, casual labourers, of the Railway Electrification Scheme between Tundla, Etawah and Kanpur are threatened with retrenchment. Two hundred and fifty have already been retrenched. On 30th retrenchment order has been issued. One hundred and seventy were arrested by the Etawah police of U.P., and there is a serious situation. There is a likelihood of the strike spreading. Workers who have put in 15 to 20 years service are being retrenched. The matter is a serious one. The hon. Minister of Railways who is not here may at least come forward with a statement, and let us have a discussion.

श्री शारदा नन्ध (सीतापुर) : श्री मन्त्री महोदय ने बतलाया कि नियम 193 के अन्तर्गत असम की बाढ़ के ऊपर चर्चा होगी। आज देश के विभिन्न भागों में बाढ़ें घाई हुई हैं जैसे उत्तर प्रदेश है, बिहार है। लाखों लोग बेघरबार हो गये हैं बाढ़ के कारण मैं मन्त्री

महोदय से चाहूंगा कि वह इस सम्बन्ध में सरकार को ओर से इस सदन को जानकारी दें कि किस किस प्रदेश में कितना कितना नुकसान हुआ है।

SHRI INDRAJIT GUPTA (Alipore) : I know it for a fact that the Railway Minister is certainly very much troubled over the fact that recurrent trouble is taken place in the Railways. You have seen the strikes in the North Frontier Railway and South Eastern Railway. Now, again, a widespread strike is taking place on the South Eastern Railway, and as Mr. Nambiar said that there is a strike on the Northern Railway between Allahabad and Tundla. Therefore, I would suggest that instead of threatening these as separate incidents, the Railway Minister may be asked to make a comprehensive statement here on why these conditions of relationship between the Railway administration and the staff are deteriorating, leading to frequent dislocation of Railway traffic. We would like to have an opportunity to discuss that question because the underlying factors must be gone into very deeply. Otherwise, this kind of thing is going to spread, and a very serious situation will develop on the Railway.

श्री शशि मूषण (खारगोन) : लगभग चार हजार कर्मचारियों ने दो दिन से हड़ताल जारी कर रखी है। वहां मुझ को जाने का मौका मिला है। चूंकि यह विषय केन्द्रीय सरकार का है, एन०डी०एम०सी० केन्द्रीय सरकार के अन्तर्गत आती है इसलिए उन पर इसकी सीधी जिम्मेदारी आती है। आज शहर को खूबसूरत बनाया जा रहा है, लेकिन जो लोग वहां काम करते हैं उनके मुंह पर भी तो मुस्कराहट आनी चाहिए। इसलिए उनकी मांगों पर यहां चर्चा होनी चाहिए, तथा सरकार आवश्यक कदम उठाये।

दूसरा प्रश्न मैं पेटेंट बिल के बारे में उठाना चाहता हूं। यह बिल दस साल पहले से चला आ रहा है। इस प्रकार से दो लोक सभाओं की अवधि समाप्त हो गई। मैं चाहता

[श्री शशि भूषण]

हूँ कि इस सत्र में पेटेंट बिल को प्रवर्धन लाया जाये। मैं मिनिस्टर साहब से दख्खान्त करूँगा कि वह इस प्रश्न पर विचार करें। चूँकि बहुत सी विदेशी कम्पनियाँ आज नाजायज फायदा उठा रही हैं, इसलिये इस विषय को और न दाला जाये।

SHRI S. M. BISWAS (Bankura): I support Mr. Indrajit Gurta and Mr. Banerjee. I want to add that it is a matter of great regret that the General Secretary of the South Eastern Railway Union, Mr. N. C. Roy Choudhury, and the Assistant General Secretary, Mr. P. B. Kotiah, who went to Bhilai to settle the dispute between the Railwaymen and the administration resulting in the dislocation of the train services, have been taken into custody along with 15 workers. Therefore, not only is the strike spreading, it has also resulted in serious trouble for the travelling public. I am one with Mr. Indrajit Gupta and Mr. Banerjee that the Railway Minister should come forward with a statement in this House.

I have repeated in this House again and again that I represent an area, Purulia and Bankura District of West Bengal, where due to drought lot of people are starving everyday. Hundreds of them have died. The Prime Minister herself visited the place and she promised a lot, but till today no action has been taken. People have been brutally lathi-charged by the CRP personnel. The Governor of West Bengal Mr. Dhavan promised that there would be a judicial enquiry, but up till now no announcement has been made about that enquiry. I demand of the Prime Minister through you that she should immediately take action in regard to gratuitous relief and other relief measures for these people. Otherwise lots of people will die of starvation.

MR. DEPUTY-SPEAKER: I would request the Members to be very brief.

SHRI B. K. DASCHOWDHURY (Cooch-Bihar): I am happy that the hon. Minister has consented to the request that the flood situation in Assam would be discussed next week. But the floods have been

extensive, and they are not limited to Assam alone. They have been taking a heavy toll. Floods have occurred in North Bengal also. It is known to the whole House what is the condition of North Bengal now. I received information even this morning that 40,000 persons in North Bengal districts of Jalpaiguri, Cooch-Bihar and part of Darjeeling district—have become homeless, and that about 400 square miles have been completely inundated. I request the Government to see that along with the discussion of the flood situation in Assam, the flood situation in North Bengal should also be discussed. This is a simple suggestion.

श्री देवराव पाटिल (यवतमाल): उपाध्यक्ष महोदय, मन्त्री महोदय ने काटन कांफरेंशन प्रस्तावित करने के निर्णय के बारे में जो वक्तव्य दिया है, हम उस पर चर्चा करना चाहते हैं। अखिल भारतीय रई संघ ने देश भर में एक पखवाड़े के लिए रई का कारोबार बन्द करने का निर्णय किया है। मैं मन्त्री महोदय से पूछना चाहता हूँ कि इस अवधि में जो कपास बाजार में आयेगी, क्या गवर्नमेंट उस की खरीद करेगी या नहीं।

श्री विभूति मिश्र (मोतीहारी): उपाध्यक्ष महोदय, आज देश में लैंड ग्रेव मूवमेंट का बड़ा जोर हो गया है, जिस से देश में भ्रम-चैन भंग हो रहा है। यह मन्त्री यहां पर हैं। मैं उनसे यह जानना चाहता हूँ कि उन्होंने विभिन्न राज्य सरकारों को क्या निर्देश दिया है कि किस तरह से इस मसले को हल किया जाये। यह खेती का समय है। इस समय किसानों की जमीनों पर हमले हो रहे हैं। एक या दो हजार एकड़ की जमीनों पर ही हमले नहीं हो रहे हैं। बेतिया के एक अखबार में बताया गया है कि वहां पर एक दो, चार, पांच एकड़ वाले किसान पर भी हमला किया गया और उसका बास काट कर ले गये। इसलिए मैं चाहता हूँ कि इस मामले पर अगले सप्ताह एक चर्चा रखी जाये, या सरकार इस बारे में बयान दे, ताकि किसानों

को तसल्ली हो और भ्रनाज की उपज बढ़े और हमें भ्रमरीका आदि दूसरे देशों पर निर्भर न करना पड़े। यह इस दश के जीवन-मरण का सवाल है। फोर्थ फाइव-यीअर प्लान इसी पर निर्भर करता है और हम मेम्बरो का खाना कपड़ा भी इसी पर निर्भर करता है।

श्री शिव चन्द्र भा (मधुवनी) : उपाध्यक्ष महोदय, पिछले सत्र में मैंने गोब्रा में बिड़लाओं को फर्टलाइजर प्लांट का लाइसेंस देने के बारे में एक नो-डे-येट-नेम्ड मोजन दिया था, जो एडमिट हो गया था लेकिन उस पर बहस नहीं हो सकी। इस सत्र में एक मोशन एडमिट हुआ है। मैं समिति की बैठक में नहीं गया। मैं चाहूंगा कि इस सत्र में टाटा को मौठापुर में और बिड़लाओं को गोब्रा में फर्टलाइजर प्लांट्स के लाइसेंस देने के बारे में बहस हो।

आसाम और बंगाल में जो बाढ़ आई है, उस पर इस सदन में बहस होने वाली है। बिहार में भी बहुत ज्यादा बाढ़ आई है। जैसा कि मैंने पिछली दफा भी कहा था, वहां पर करोड़ों रुपये की सम्पत्ति बर्बाद हो गई है। इस लिए मैं चाहता हूँ कि बिहार के फलडज के बारे में बहस का अवसर दिया जाये।

मालूम होता है कि राजा-महाराजाओं के प्रिवी परिषद को खत्म करने वाला विधेयक पीछे हटाया जा रहा है। हम नहीं जानते हैं कि उस से सम्बन्धित संविधान का 24वां संशोधन विधेयक पेश होगा या नहीं। सरकार इस बारे में सफाई दे।

श्री बलराज मधोक (दक्षिण दिल्ली) : उपाध्यक्ष महोदय, जहां तक कर्मचारियों को इन्टेरिम रिलीफ देने और दिल्ली के पुलिस वालों को बापस लेने का सम्बन्ध है, ये प्रश्न बार बार उठाये गये हैं। दिल्ली में बहुत बड़ी संख्या में सरकारी कर्मचारी रहते हैं। उनकी हालत बड़ी खस्ता है। मैं चाहूंगा कि गवर्नमेंट

इस बारे में जल्दी पग उठाये। कहीं ऐसा न हो कि हालत काबू से बाहर हो जाये।

दिल्ली में सेंट्रल गवर्नमेंट की अन्डरटेकिंग, हिन्दुस्तान हाउसिंग फैंक्टरी, में चार पांच हजार लोग काम करते हैं। उनकी मांग है कि हमें सेंट्रल गवर्नमेंट के रेट पर डी०ए० दिया जाये। पहले वह मामला सबजुडिस था, इस लिए इस बारे में कोई फैसला नहीं किया गया। अब वह नहीं है। मेरी प्रतीति है कि सरकार इस बारे में जल्दी कोई वयान दे, क्योंकि उस फैंक्टरी के कर्मचारियों में डिसकान्टेन्ट है। अगर हिन्दुस्तान हाउसिंग फैंक्टरी बन्द होगी, तो किसी के लिए अच्छा नहीं होगा।

दिल्ली यूनियन टेरिटरी है। दिल्ली का ला एण्ड आर्डर और फिनामिज बहुत कुछ सेंट्रल गवर्नमेंट के हाथ में हैं। दिल्ली में ला एण्ड आर्डर की हालत बिगड़ रही है। यहाँ कि फिनांशल हालत यह है कि सेंट्रल गवर्नमेंट रुपया नहीं दे रही हैं। इसलिये दिल्ली में असंतोष है। दिल्ली कांपॉरेशन में जनसंघ के नेता, श्री केदारनाथ संहनी, फिनांस मिनिस्टर की कोठी के सामने धरना दे रहें हैं। हजारों कार्यकर्ता इस बारे में ऐजीटेशनों के लिये तैयार हैं। मैं सरकार से कहूंगा कि शीघ्रातिशीघ्र इस बारे में एक डीबेट हो जाये, जिसमें दिल्ली को सब समस्याओं, ला एंड आर्डर और फिनांशल पोजीशन आदि के बारे में चर्चा हो, क्योंकि यह मामला बहुत गम्भीर होता जा रहा है।

श्री चन्निक्का प्रसाद (बलिया) : उपाध्यक्ष महोदय, यह ठीक है कि आसाम में भयंकर बाढ़ आई है, लेकिन देश के कुछ अन्य भागों में भी भयावह बाढ़ आई हुई है। उत्तर प्रदेश के पूर्वी जिलों में घाघरा की बाढ़ से बलिया और भ्राजमगढ़ आदि का बहुत बड़ा क्षेत्र बर्बाद हो गया है। जब आसाम की बाढ़ को डिसकिस किया जाये, तो उसमें पूर्वी उत्तर प्रदेश की बाढ़ को भी शामिल कर लिया जाये।

[श्री चन्द्रिका प्रसाद]

उत्तर प्रदेश दो प्लान्ज में पीछे पड़ गया है। वहाँ पर जो उद्योग लगने वाले थे, वे भी हटा दिये गये हैं। इसलिए उत्तर प्रदेश में नये उद्योग लगाए जाने चाहिये, ताकि उस प्रदेश का पिछड़ापन दूर हो।

इस हाउस में यह आश्वासन दिया गया था कि पुलिस वालों के खिलाफ केसिज को वापिस ले लिया जायेगा और उनको रीइनस्टेट कर दिया जायेगा। लेकिन आज तक ऐसा नहीं किया गया है। उस पर भी इस सदन में चर्चा होनी चाहिए।

रेलवे कर्मचारियों और अन्य सरकारी कर्मचारियों को इनटेरिम रिलीफ दिया जाना चाहिए।

SHRI LOBO PRABHU (Udipi) : I do not wish to be discourteous to my fellow members or disrespectful to you, but may I enquire if this is a kind of complaint hour? We have spent 1 hour and 15 minutes on work which is not scheduled. Is this a kind of *Livane Aam*? This House has always respected the time of private members. Please consider it. If members are allowed to raise any subject from floods to interim relief, Delhi problems, etc., I am afraid this would be a very popular hour but not very useful to the people.

MR. DEPUTY-SPEAKER : After the business for the next week is announced, this has been the practice and I think it is necessary to a certain extent. So many problems are there in the country and members would like to focus attention on them. The only appeal I would make is that they should be very brief and to the point.

श्री अ० सि० सहगल (बिलासपुर) : उपाध्यक्ष महोदय, नई दिल्ली में जो बहुत से कर्मचारी क्वेट्रेशन के बर्क में काम कर रहे हैं, आज वे दो तीन रोज से हड़ताल पर हैं। अफसरों द्वारा उनके साथ ठीक व्यवहार नहीं किया गया है और उसको तंग किया जाता है।

मैं चाहता हूँ कि उनकी मांगों पर विचार किया जाना चाहिए और उनको मौका देना चाहिए कि वे अपनी बात को सरकार के सामने रख सकें।

श्री मुहम्मद इस्माइल (बैरकपुर) : उपाध्यक्ष महोदय, मुझे एक बहुत जरूरी बात की ओर मन्त्री महोदय का ध्यान दिलाना है। कुछ दिन पहले स्टील के मजदूरों की तन्ख्वाह 33 रुपये बढ़ाई गई थी इनटेरिम रिलीफ के तौर पर उनकी मांग है कि उनकी मिनिमम वेज 286 रुपये हो। इस बारे में गवर्नमेंट की तरफ से कोई जवाब नहीं दिया गया है। अभी रिसेंटली भिलाई में तमाम स्टील वर्कर्स के रिप्रेजेन्टेटिव्स की एक कांफ्रेंस हुई, जिसमें यह फैसला किया गया है कि अगस्त से वे लोग आन्दोलन करेंगे और स्ट्राइक तक करेंगे। यह बहुत सीरियस मामला है। जमशेदपुर में 37 वर्कर्स को डिसचार्ज किया गया है। सेंट्रल गवर्नमेंट ने इन्टरवीन किया था और यह प्रामिस किया गया था कि किसी को विविटमाइज नहीं किया जायेगा। अभी तक वर्कर्स को ड्यूटी पर नहीं लिया गया है। इस प्रश्न को लेकर स्ट्राइक और बहुत सीरियस मूवमेंट होने जा रही है।

SHRI P. G. SEN (Purnia) : Shri Chandrika Prasad has referred to the flooding of thousands and thousands of acres of land in Bihar bordering Nepal by river Kosi because of which standing crops have been submerged. We are very much worried about the pitiable position of the cultivators. We want some statement to be made about the steps taken to meet the situation.

SHRI NATH PAI (Rajapur) : I want to join my colleagues in entering a plea with the Minister of Parliamentary Affairs to provide the House with an opportunity to discuss two important matters. Last time also I made this appeal. Obviously, it has gone in vain and, therefore, I am forced to take recourse to taking the time

of the House again. The first point is with regard to the growing demand for provision of interim relief to the government employees. Only two days back I called on the Finance Minister along with the leaders of the employees and I think I convinced him of the necessity, the imperative necessity, of giving immediate interim relief to 2½ million employees on two grounds. It was not sentimentalism of some trade union leaders. There are the recommendations of the Gajendragadkar Commission and the Labour Commission and, therefore, the Government is under a solemn obligation to provide immediate interim relief to the employees. I hope the Government once again will not sit idly and compel the employees to resort to action, like in 1968, with all resultant consequences.

The second point is the one raised by Shri Bibhuthi Mishra. I do not know what the policy of this Government is with regard to land reforms. A massive movement is going to be launched jointly by the PSP and SSP, not land grab movement but demanding that the resolutions and the commitment to the nation that there should be land ceiling must be honoured. Anybody, he may happen to be a political leader or Minister, who is in possession of land in excess of the ceiling shall be, shall I say, persuaded to part with the excessive land and this movement is going to be launched on the very auspicious and significant day, the 9th of August 1970. (interruption) I know it has no significance for you but it has significance for all of us इन के लिए भी है हमारे लिए भी है, हमारा क्रांति का दिन है। The Government of India should come forward with a statement telling Parliament what is the directive policy of government with regard to these big problems. If this problem is not tackled speedily and with vision, I am afraid resolutions like the one which we have here by Shri Indrajit Gupta are not going to take us far. I, therefore, hope that the Minister will take these seriously into consideration and provide opportunities next week for both these matters.

श्री जनेश्वर मिश्र (फूलपुर) : उपाध्यक्ष महोदय, बहुत कायदे से हाथ जोड़कर संसदीय कार्य मन्त्री से मैं निवेदन करना चाहता हूँ।

पिछले जुमा के दिन भी मैंने निवेदन किया था कि यह शिक्षा मन्त्री से दो सवालों पर वक्तव्य दिलवाएं और आज मैं कहूंगा कि अब तीन सवालों पर वक्तव्य दिलवाएं। (1) काशी विश्वविद्यालय में राष्ट्रीय स्वयंसेवक संघ की इमारत है। एग्जीक्यूटिव कौंसिल ने फैसला कर दिया कि खाली हो। राष्ट्रीय स्वयंसेवक संघ के लोग कहते हैं कि नहीं करेंगे। शिक्षा मन्त्री को इसपर वक्तव्य देना चाहिये कि क्या स्थिति है ?

दूसरे इस सदन में एक विधेयक है कि विश्वविद्यालय के विद्यार्थियों को विश्वविद्यालय के इंतजाम में हिंसा मिलना चाहिए और उत्तर प्रदेश की सरकार विश्वविद्यालय के विद्यार्थियों का संघ बनाने का अधिकार छीनने जा रही है। इसपर भी कहां तक यह संगत या असंगत है केन्द्रीय सरकार की ओर से वक्तव्य आना चाहिए। इसपर केन्द्रीय सरकार ने कोई सर्कुलर भी भेजा है। तो शिक्षा मन्त्री को इस के ऊपर भी वक्तव्य देना चाहिए।

तीसरे, अभी हाल में दिल्ली विश्वविद्यालय के दो बकालत पढ़ने वाले लड़कों ने बकालत में इन्तहान दिया तो एकेडेमिक कौंसिल ने कहा कि इनको फेल कर दो बिना कापी जांचे हुए। अपने देश में मातृभाषा का इतना बढ़ा अपमान—शिक्षा मन्त्री को इसपर भी वक्तव्य देना चाहिए।

श्री रणधीर सिंह (रोहतक) : इस देश में लैंड रिफार्म, लैंड रिफार्म पता नहीं क्या है यह ? मैं चाहता हूँ लैंड रिफार्म हो लेकिन मैं साथ-साथ घापके मार्फत यह पूछना चाहता हूँ कि यह टाटा, बिरला और डालमिया जो धरबन प्रापर्टी बड़ी-बड़ी लिये बैठे हैं इन के ऊपर भी तो नजर डालें। एक खाका सा निकला कि स्टेट गवर्नमेंट्स से पूछा है। क्या पूछा है पता नहीं। तो एक तो इसके बारे में वक्तव्य आना चाहिए।

[श्री रणधीर सिंह

दूसरे, मैं मिनिस्टर फार इर्रीगेशन से कहना चाहता हूँ कि भाखरा का पानी भाखरा डैम में इतना नीचे गिर गया है कि दिल्ली में भी बिजली शायद न रहे। डेंजर प्वाइंट से भी नीचे चला गया है। तो एक तो आप यह बताएं कि उसके लिये क्या करने जा रहे हैं और फिर वह पानी जो पाकिस्तान को बन्द किया है उसमें हरयाने और पंजाब का क्या हिस्सा है? क्या आप आपस में दो भाइयों को इसके ऊपर लड़ाएंगे? बड़ी-छोटी सी बात है, इसके ऊपर वह वक्तव्य दें।

तीसरी बात मैं कहना चाहूँगा रैस्लर्स के सम्बन्ध में। उस दिन गुस्ताखी करके जबरन मैं इसपर बोना था। उनके साथ बड़ी ज्यादाती हुई है। मैं चाहूँगा कि मन्त्री महोदय उसके ऊपर कोई बयान दें। कानाडा में वह अपना झण्डा भी नहीं ले जा सके। चन्दा करके अपना झण्डा लाना पड़ा। जूते भी उनको पहनने को नहीं मिले। उनका जो भत्ता था तीन डालर प्रति दिन का वह भी काट दिया गया। तो मैं चाहूँगा कि इसके बारे में भी गवर्नमेंट की तरफ से स्टेटमेंट आए।

आखीरी बात मैं दिल्ली पुलिस के बारे में कहना चाहता हूँ। उन्होंने कौन सा ऐसा बुरा काम कर दिया कि उनको इंसान नहीं समझा जाता है। दस-पन्द्रह हजार कुन्बे हैं, वह रात-दिन परेशान रहते हैं, उनको रोटो चलनी मुश्किल हो रही है। तो गवर्नमेंट उनके बारे में भी एक स्टेटमेंट दे।

एक बात और कहना चाहूँगा। यह लैंड रिफार्म, लैंड ग्रेव की जो बात चल रही है, मैं भीष्म पितामह किसान नेता की बात कहना चाहता हूँ कि उस चीज के लिये दो-चार घण्टे जरूर रखना चाहिये। यह क्या मजाक है, यह आज एक फैशन हो गया है, जिस ने खेती कभी देखी नहीं, उसके बारे में कुछ जानता नहीं वह भी यहां आकर चिल्लाता है लैंड रिफार्म के

बारे में। तो उसपर एक डिबेट हो जाये ताकि पता लग जाये कि कौन किसान के हक में है और बड़े-बड़े भ्रादरियों के पास जो बड़ी-बड़ी जमीन है वह लें लेकिन छोटा किसान इसमें न मारा जाये यह ध्यान में रखने की चीज है। मैं बड़ा मशकूर हूँ आपका कि मुझे आपने टाइम दिया।

SHRI RAGHU RAMAIAH : At the outset I would like to say that I have announced the business only for the next week and not for the whole session. There may be many other important matters coming up in the forthcoming weeks.

SHRI S. M. BANERJEE (Kanpur) : We wanted a statement on interim relief.

SHRI RAGHU RAMAIAH : Last time also a number of requests were made for statements from various Ministers on various subjects and I conveyed the wishes on hon. Members concerned to the relevant Minister and I shall do the same this time also.

SHRI NATH PAI : With the same results ?

SHRI RAGHU RAMAIAH : It depends.

SHRI NATH PAI : Try a little harder.

SHRI M. L. SONDHI : How will you resolve matters if there is no water and electricity in Delhi ? The strike of NDMC employees is a serious matter. You will have a breakdown of your services. How can Shri Pant sit prettily there ? He should have come to the House and told us about it. What is the functioning of democracy in this country ? 4,000 people are on strike. We go to Shri Pant but he is not to be found. Is he a democrat or some nawab of Delhi ? I do not see any seriousness given to this question.

SHRI RAGHU RAMAIAH : I hope, the hon. Member will appreciate that I am not on the spot to give an answer. I can only convey it to the Minister concerned.

SHRI M. L. SONDHI : The NDMC comes directly under you. Just like you did something to me and I did you, you can protest. The strike is going on in Parliament street and I would request you to go and see it for yourself. They are trying to find Shri Pant. I have tried to find Shri Pant. His Secretary or PA does not know about where he is. What is this democracy? For what have I come here? I would walk out, if you want.

SOME HON. MEMBER : Please do not.

SHRI RAGHU RAMAIAH : All I can promise is that I shall correctly, truthfully literally convey every word and sentence of his to the Minister concerned. More than that what can I do?

As to the point raised by Shri Shashi Bhushan, we are already providing for it in the business for the next week.

As to the various statements required by Shri Misra, Shri Nath Pai, Shri Randhir Singh and others, I shall convey their wish to the Ministers concerned.

Shri S. M. Banerjee has been very vocal. Naturally, I can understand his anxiety about railway matters and so on. I shall also convey to the Railway Minister. I shall do so in regard to every matter raised here.

MR. DEPUTY-SPEAKER : We may now take up the Private Members' Business.

SHRI N. K. P. SALVE : Sir, before that is taken up, there is a Motion in my name. It was to have been taken up at 2-30 p. M. I never believe stars ever control the destiny of human affairs. At least a dozen times this Motion has found a place in the Order Paper. But it has incurred such a disfavour of the Speaker that, every time, it is supposed to come up, something or the other comes up before the House which is considered more important and this Motion is not taken up. Would it be too much to expect that at least on 21st August, 1970 it should be considered as a Private Member's Resolution and be taken up at 3 o'clock.

MR. DEPUTY-SPEAKER : That will

be considered. What you have said is on record.

SHRI LOBO PRABHU : Enough time should be allotted to it.

SHRI N. K. P. SALVE : I want your ruling, Sir.

MR. DEPUTY-SPEAKER : How can I give ruling like that?

SHRI N. K. P. SALVE : Is the Government serious about it?

MR. DEPUTY-SPEAKER : This is part of the Government Business. This Motion does not come under the Private Members' Business. Because of certain things that happened in the House, the other Government Business could not be taken up. It is there; it will be taken up on an appropriate occasion. You need not worry about it.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

Sixty fifth Report

SHRI P. G. SEN (Purnia) : I beg to move :

"That this House do agree with the Sixty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th August, 1970."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Sixty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th August, 1970."

The motion was adopted

15-33 hrs.

RESOLUTION RE : ECONOMIC AND SOCIAL PROBLEMS OF WEST BENGAL—Contd.

MR. DEPUTY-SPEAKER : We will